

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/1099/2021

This the **29th** day of **July**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Sudershan Kumar age 57 years S/o Sh. Prabhu Dayal Verma R/o House No.49/D Lane No.1, Rani Talab Road Digiana, Jammu Mobile No.941919921.
2. Sandal Singh Age 57 years S/o Major Singh S/o Major Singh R/o H. No.5, State Bank Colony, Talab Tillo, Jammu Mobile No.9086291163.

.....Applicants
(Advocate: Gagan Kohli)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Government, School Education Department, Civil Secretariat Jammu/Srinagar 180001.
2. Director School Education, Muthi, Jammu 180001.

.....Respondents
(Advocate:- Mr. Sudesh Magotra, DAG)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents to

consider and decide the representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. Learned counsel for the applicants further submits that this O.A. may be treated as representation.

2. Looking to the arguments of learned counsel for the applicants, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicants by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 weeks from the date of receipt of a certified copy of this order. **However, till the disposal of the representation the respondents are directed not to relieve the applicants, if not relieved already.**

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil